

ten Nos. of 15 KW and five Nos. of 10 KW light weight micro hydel sets;

(b) Nil.

(c) The total hydel power generation in Himachal Pradesh in the State Sector and in the Central Sector during the last three years is given below :

(In Million Units)

	1993-94	1994-95	1995-96
State Sector HPSEB	957	1116	1265
Central Sector (Chamera & Baira Siul)	609	3141	3076
Total :	1566	4257	4341

Privatisation of Strategic Sectors

4307. SHRI CHHATAR SINGH DARBAR :
SHRI ANNASAHIB M.K. PATIL :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have taken any decision not to encourage private sector participation in strategic sectors;

(b) if so, the details thereof;

(c) if not, whether any committee/sub-group has recently made recommendations in this regard; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). The industries reserved for the public sector are : defence products; atomic energy; coal and lignite; mineral oils; railway transport; and minerals specified in the schedule to the Atomic Energy Order 1953. Private participation in some of these sectors is also permitted on a case by case basis.

(c) Planning Commission is not aware of any recommendations in this regard.

(d) In view of (c) above, does not arise.

Schemes for Urban Poor

4308. SHRI N. DENNIS : Will the PRIME MINISTER be pleased to state :

(a) whether there are proposals under the consideration of the Government to launch schemes to uplift the lot of urban poor; and

(b) if so, the details thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir. A new scheme of Slum Development has been announced by the Prime Minister on 25th of August, 1996.

(b) The guidelines are being finalised.

Cancellation of Allotments

4309. DR. M.P. JAISWAL :
KUMARI SUSHILA TIRIYA :

Will the PRIME MINISTER be pleased to state :

(a) whether DDA has cancelled the allotments of nearly 200 houses in Delhi;

(b) if so, the reasons thereof;

(c) whether the allottees have been asked to hand over the possession;

(d) if so, the details thereof;

(e) whether they will be provided alternative accommodation; and

(f) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The DDA has reported that the allotments of flats have been cancelled mainly on account of violation of terms and conditions of allotment, such as non-payment of dues, unauthorised additions/alterations, encroachment of common land etc.

(c) and (d). After cancellation of allotments, the occupants of the flats are asked to hand over the possession of their flats to DDA. Eviction proceedings under P.P. Act are initiated against those occupants/allottees, who do not hand over the possession voluntarily.

(e) and (f). There is no such provision in the terms and conditions of allotment/lease deed.

[Translation]

Power Tariff

4310. SHRI NIHAL CHAND CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) the details of the industries against which power tariff is outstanding;

(b) the steps taken by the Government for the recovery of the power tariff;

(c) whether some industries using power illegally; and